

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No-2013/2015

New Delhi, this the 30th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**



1. R.C. Joshi (PS)
Aged about 51 years
S/o late Sh. Hari Datt Joshi
R/o O.L. Wing, Legislative Department
Ministry of Law & Justice, New Delhi.
2. Smt. Usha Rani Khattar, (PS)
Aged about 45 years
R/o O.L. Wing, Legislative Department
Ministry of Law & Justice, New Delhi.
3. Smt. Renu Bala Dhawan (PS)
Aged about 50 years
R/o O.L. Wing, Legislative Department
Ministry of Law & Justice, New Delhi. ...Applicants

Versus

UOI & Ors. through

1. The Secretary
Ministry of Law & Justice
Legislative Department
Shastri Bhawan, New Delhi.
2. The Dy. Secretary (Admn.)
Legislative Department
Ministry of Law & Justice, New Delhi-110003.
3. The Secretary
Ministry of Personnel
Public Grievances and Pensions
Department of Personnel & Training
New Delhi. ... Respondents

(through Sh. D.S. Mahendru and Sh. Gyanendra Singh)

ORDER(ORAL)**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

The relief claimed in this OA is as regards, the nature of monetary benefits to be extended in terms of MACP. The applicants contend that it will be in the form of pay scale attached to the next higher post, whereas the respondents have taken a view that the benefit shall be in the next stage of the pay scale. This very issue is pending adjudication before the Hon'ble Supreme Court.

2. We, therefore, close the OA, leaving it open to the applicants to pursue the remedies depending upon the adjudication that may be handed over by the Hon'ble Supreme Court.

**(A.K. Bishnoi)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/ns/

